

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-316
IB-437(ND)2020

IN THE MATTER OF:

Brandbaron Marketing Pvt Ltd
Vs
Times Internet Ltd

...Applicant

...Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 17.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sanjeev Kumar
For the Respondent :

ORDER

Ld. Counsel for the petitioner appeared and submitted that although the last invoice was issued on 01.02.2014 but thereafter, he has filed an application before the Hon'ble Delhi High Court and the same has been disposed vide order dated 13.03.2019 with the liberty given to the petitioner. Therefore, the petitioner seeks two weeks' time to incorporate all these facts in the application. Let the same be done. List the case for **06.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)